

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 53160/2018, in Criminal Appeal No(s). 1746-1748/2012

A.M.MAHESH @ PUTTU

Appellant(s)

VERSUS

STATE OF KARNATAKA TR.PEENYA P.S.

Respondent(s)

(ONLY BAIL APPLICATION IS TO BE LISTED.)

Date : 11-05-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHANFor Appellant(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Anil Kumar Mishra-I, AOR
Mr. B.A. N. Reddy, Adv.
Mr. Ankit Dhawan, Adv.
Mr. Pranjal Kishore, Adv.

For Respondent(s) Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

We find that the appellant has already suffered nine years of incarceration without remission. We, thus, release the appellant on bail during the pendency of the appeals on the terms and conditions which shall be imposed by the Trial Court.

Interlocutory Application is disposed of accordingly.

(ASHWANI THAKUR)
COURT MASTER (SH)(MALA KUMARI SHARMA)
COURT MASTER